

PUNJAB VIDHAN SABHA

Bill No. 2-PLA-2017

THE PUNJAB APPROPRIATION (VOTE-ON-ACCOUNT) BILL, 2017

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services of a part of the Financial Year 2017-2018.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation (Vote-on-Account) Act, 2017. Short title.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied, sums not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting in aggregate to a sum of ₹ 2,93,89,89,76,000 (Rs. Twenty-Nine Thousand Three Hundred Eighty-Nine Crore Eighty-Nine Lakh Seventy Six Thousands only) towards defraying the several charges, during the Financial Year 2017-2018, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of
₹ 2,93,89,89,76,000
out of the
Consolidated
Fund of the State
of Punjab for
the Financial
Year 2017-2018.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, expressed in the said Schedule in relation to the Financial Year 2017-2018 Appropriation.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect
of the Act.

SCHEDULE

Demand No.	Services and purposes		Sums not exceeding		Total
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture and Forests	Revenue	19,47,39,98,000	48,20,000	19,47,88,18,000
		Capital	66,03,000	0	66,03,000
2	Animal Husbandry and Fisheries	Revenue	1,67,96,36,000	3,30,000	1,67,99,66,000
		Capital	8,78,59,000	0	8,78,59,000
3	Co-operation	Revenue	28,39,86,000	94,000	28,40,80,000
		Capital	89,82,86,000	0	89,82,86,000
4	Defence Services Welfare	Revenue	19,74,67,000	1,10,000	19,75,77,000
		Capital	0	0	0
5	Education	Revenue	32,49,47,17,000	9,33,97,000	32,58,81,14,000
		Capital	45,75,34,000	0	45,75,34,000
6	Election	Revenue	49,51,57,000	0	49,51,57,000
		Capital	0	0	0
7	Excise and Taxation	Revenue	81,22,94,000	3,88,000	81,26,82,000
		Capital	0	0	0
8	Finance	Revenue	20,87,58,09,000	29,57,99,04,000	50,45,57,13,000
		Capital	11,35,06,000	78,80,52,49,000	78,91,87,55,000
9	Food and Supplies	Revenue	1,66,81,70,000	1,00,000	1,66,82,70,000
		Capital	5,08,05,25,000	0	5,08,05,25,000
10	General Administration	Revenue	1,06,36,22,000	2,64,67,000	1,09,00,89,000
		Capital	11,40,34,000	0	11,40,34,000
11	Health and Family Welfare	Revenue	10,34,04,82,000	54,70,000	10,34,59,52,000
		Capital	5,74,06,000	0	5,74,06,000
12	Home Affairs and Justice	Revenue	22,69,51,45,000	45,38,25,000	23,14,89,70,000
		Capital	79,50,60,000	28,75,000	79,79,35,000
13	Industries	Revenue	26,07,43,000	43,50,000	26,50,93,000
		Capital	0	0	0
14	Information and Public Relation	Revenue	50,11,78,000	0	50,11,78,000
		Capital	23,07,000	0	23,07,000

1	2	3	4	5
		Rs.	Rs.	Rs.
15	Irrigation and Power	Revenue 11,40,31,61,000	0	11,40,31,61,000
		Capital 18,42,43,60,000	0	18,42,43,60,000
16	Labour and Employment	Revenue 16,53,17,000	0	16,53,17,000
		Capital 0	0	0
17	Local Government, Housing and Urban Development	Revenue 3,62,31,30,000	0	3,62,31,30,000
		Capital 1,89,99,23,000	0	1,89,99,23,000
18	Personnel and Administrative Reforms	Revenue 4,28,23,000	2,42,82,000	6,71,05,000
		Capital 0	0	0
19	Planning	Revenue 15,78,72,000	89,000	15,79,61,000
		Capital 40,92,56,000	0	40,92,56,000
21	Public Works	Revenue 3,23,75,11,000	5,75,000	3,23,80,86,000
		Capital 5,66,34,48,000	0	5,66,34,48,000
22	Revenue and Rehabilitation	Revenue 4,00,65,08,000	18,78,000	4,00,83,86,000
		Capital 12,50,000	0	12,50,000
23	Rural Development and Panchayats	Revenue 4,14,36,46,000	0	4,14,36,46,000
		Capital 50,72,62,000	0	50,72,62,000
24	Science, Technology and Environment	Revenue 2,90,54,000	0	2,90,54,000
		Capital 37,50,000	0	37,50,000
25	Social and Women's Welfare and Welfare of Scheduled Castes and Backward Classes	Revenue 6,46,53,11,000	2,60,000	6,46,55,71,000
		Capital 21,31,23,000	0	21,31,23,000
26	State Legislature	Revenue 13,29,84,000	24,75,000	13,54,59,000
		Capital 0	0	0
27	Technical Education and Industrial Training	Revenue 1,29,02,67,000	30,000	1,29,02,97,000
		Capital 6,71,02,000	0	6,71,02,000
28	Tourism and Cultural Affairs	Revenue 31,58,15,000	0	31,58,15,000
		Capital 56,26,11,000	0	56,26,11,000
29	Transport	Revenue 1,50,41,88,000	0	1,50,41,88,000
		Capital 1,74,71,000	0	1,74,71,000
30	Vigilance	Revenue 14,89,22,000	4,19,000	14,93,41,000
		Capital 0	0	0
	Total :	Revenue 1,49,50,89,13,000	30,19,92,63,000	1,79,70,81,76,000
		Capital 35,38,26,76,000	78,80,81,24,000	1,14,19,08,00,000
	Grand Total :	1,84,89,15,89,000	1,09,00,73,87,000	2,93,89,89,76,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance (Vote on Account) by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2017-18.

MANPREET SINGH BADAL,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 29th March, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 29th March, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).